

(b) to (d). The Corporation has been registered and further action in the regard to appointment of the Chairman, Managing Director and other Board of Directors is being taken up. The Corporation is likely to start its operations as soon as these are finalise. It will cover the entire country. The activities of the Corporation are as follows:—

(i) Procurement and distribution of hank yarn and other raw materials like dyes and chemicals to the handloom sector;

(ii) Trigger the production and marketing drive in the handloom sector by opening as many retail outlets as may be considered necessary.

(iii) Financing of spinning/reeling activities in the non-cooperative sector.

Foreign Trade deficit

1059. SHRI CHINTAMANI JENA:

SHRI MOHAN LAL PATEL:

Will the Minister of COMMERCE be pleased to state:

(a) whether there was a deficit in the foreign trade during the April—August, 1982 as compared to the corresponding period of 1981;

(b) if the reasons therefor and the names of the items in which the trade has fallen down; and

(c) what measures are being taken to increase our export and achieve the target for the year 1982-83?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI MATI RAM DULARI SINHA): (a) The deficit of foreign trade for April—August, 1982 is provisionally, placed at Rs. 2060.23 crores as compared to provisional deficit of Rs. 2290.32 crores in the corresponding period of the previous year.

(b) India's overall exports increased by about 16 per cent during this period. The export, however, suffered decline in respect of certain items viz. tea, cashew ker-

nels, cardamom, ground-nut extractions, jute manufactures and cotton textiles on account of general recessionary situation in international market coupled with keen competition among producing countries.

(c) The Government have taken a number of measures to promote exports and achieve the target. These *inter-alia* include the following:—

1. Exclusion of production for export for the purpose of "licensed capacity" and "dominance";

2. Permission to allow production of new articles for export where there is a variation in the article an industrial unit is licensed to manufacture;

3. Favourable treatment to advance and modern technology imports for export production which involve lump-sum payment of royalty;

4. Free Trade Zone like treatment to all 100 per cent export oriented units.

5. To allow automatic expansion to an expanded list of industries for the purpose of increasing production for exports;

6. Expansion of period of pre-shipment credit at concessional rate of interest from 135 days to 180 days in respect of certain items of engineering and other export-oriented industries.

7. Selective relaxation in restrictions imposed on new industrial undertakings in metropolitan cities to such units which produce for exports;

8. The EXIM Bank which has been set up recently, is expected to enlarge the provision of export finance;

9. Exporters of engineering goods are being supplied their requirements of steel at international prices. The difference between domestic price and international price is reimbursed to the exporters after the exports are affected;

10. Streamlining of policies and procedures to reduce delay in the disbursement of duty drawback;

11. The exploration of the possibility of increasing exports of public sector undertakings;

12. The policy for grant of cash compensatory support has been extended for a further period of three years upto 31st March, 1985;

13. The current Import & Export Policy for 1982-83 has been set in the frame of the "Productivity year" and the imperative need of generating further momentum on the export front.

At the same time efforts are also being made to increase the domestic production in respect of major import items like, POL, fertilizers, oil-seeds, etc.

Incentive for silk export

1060. SHRI CHINTAMANI JENA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have announced certain incentives for silk export; and

(b) if so, the details thereof and by what time these will continue?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA): (a) Yes, Sir.

(b) A statement relating to the incentives for silk exports is attached.

Statement

Cash Compensatory Support on export of silk goods for the period from 1st October 1982 upto including 31-3-1985 is as indicated below :

Description of the product.	Rate of GCs effective from 1-10-82 to 31-3-1983
1. Fabrics made wholly or partly of natural silk	10 (Ten)
2. Sarees made wholly or partly of natural silk	10 (Ten)
3. Made-ups articles made wholly or partly of natural silk	10 (Ten)

1	2	3
4. Ready-made garments made wholly or partly of natural silk		10 (Ten)
5. Knitwear made wholly or partly of natural silk		10 (Ten)

Besides the Cash Compensatory Support exporters are also eligible for REP licence for import of raw silk spun silk yarn, Noil yarn and chemicals subject to value ceilings as indicated under Appendix 17 of the Import & Export Policy for the year 1982-83. The exporters are also allowed to import duty free.

(i) Raw Materials such as mulberry raw silk of any grade, dupion raw silk, spun silk yarn, and Noil yarn against export of certain silk products specified under Appendix 29 of the Import & Export Policy for the year 1982-83.

(ii) Raw Materials such as mulberry raw silk of any grade, dupion raw silk, spun silk yarn, and Noil yarn under Appendix 19 of the Import & Export Policy for the year 1982-83 against export obligations under the advance licensing scheme.

Another facility provided to exporters is the duty drawback on export of silk goods with effect from 1-6-1982 till 31-3-1983 as indicated in the Public Notice No. Drawback/PN-50/82 dated 1-6-1982.

Custom duty earned from colour T.V. sets

1061. SHRI LAKSHMAN MALLICK: Will the Minister of COMMERCE be pleased to state:

(a) the amount earned by India as custom duty from the colour Television sets being sent home by overseas Indians under the liberalised rules;

(b) whether that rule is still liberalised;

(c) if so, how long such rules are proposed to remain in force; and

(d) the programme of Government in this regard?